

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

for Admn pl.

~~Pl. 10/10/02~~

Bench

for Admision with
Interim orders~~Pl. 18/10/02~~

Bench

for adjournment
with Interim orders~~Pl. 28/10/02~~

Bench

copy of order dt. 30/10/02
issued to the parties
counsel~~Pl. 30/10/02~~
S.C.~~Pl. 5/11/02~~

Order dated 11.10.2002

On the prayer of the 1st counsel
for the applicant—the matter is
adjourned to 21.10.2002.

Vice Chairman

Member (J)

Or. dt. 21.10.02

Adj to 29.10.02 in adme.
matter.

Vice Chairman

Member (J)

30.10.2002

Heard B.N.Udgata, Advocate for the
applicant, who ~~fix~~ (by filing a Memo dated
30.10.2002) seeks permission to withdraw this
O.A. as the same is not maintainable under
Section 19 of the A.T.Act, 1985. In view of
this, the O.A. is dismissed as withdrawn.
No costs.VICE-CHAIRMAN 30/10/02
MEMBER (JUDICIAL) 30/10/02